

ITEM NO.7

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.21556/2020

(Arising out of impugned final judgment and order dated 15-11-2018 in WA No. 294/2017 passed by the Gauhati High Court)

RAVINDER KUMAR DHARIWAL & ANR.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No. 120848/2020 - APPLICATION FOR PERMISSION IA No.120610/2020 - CONDONATION OF DELAY IN FILING, IA No.120612/2020 - EXEMPTION FROM FILING O.T. and IA No.29502/2021 - EXEMPTION FROM FILING O.T.)

Date : 16-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Rajiv Raheja, AOR

For Respondent(s)

Ms. Madhavi Divan, ASG
Mr. Ayush Puri, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. T.A. Khan, Adv.
Ms. Vimla Sinha, Adv.
Ms. Priyanka Das, Adv.
Ms. Preeti Rani, Adv.
Ms. Nidhi Khanna, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard Mr Rajiv Raheja, learned counsel for the petitioners and Ms Madhavi Divan, learned Additional Solicitor General for the Union of India.
- 2 Delay condoned.
- 3 Leave granted.
- 4 Arguments concluded.
- 5 Judgment reserved.

(CHETAN KUMAR)
A.R. - cum - P.S.

(RAM SUBHAG SINGH)
BRANCH OFFICER (NSH)